

on a certain basis and the other cities mentioned in the question, on other basis

SHRI K C GEORGE Has the Central Pay Commission laid down any criterion?

SHRI M C SHAH: No.

SHRI K C GEORGE: How does Government think that population is a basis for the grant of these allowances to Government servants?

SHRI M C SHAH: As I have already stated, they were granted according to the conditions prevailing there at the time

SHRI B RATH: Is it a fact that the Pay Commission took population as a basis for classifying towns as A, B and C class towns?

SHRI M C SHAH: I have already stated that it is so

SHRI K C GEORGE: Sir, my first question has not yet been answered. I asked what is the difference between the costs of living in Calcutta and Bombay on the one hand and of Delhi on the other. The hon. Minister said that that is not taken into consideration. My point is, what then is the basis on which it is decided?

SHRI M C SHAH: As I have already stated, the conditions of living in Calcutta and Bombay are somewhat harder and different and therefore there they have the compensatory allowance and house rent allowance. As regards the other cities, it is not so, as I have stated in my reply.

SHRI B RATH: Have the Government adopted the recommendation of the Public Services Commission with regard to the classification of towns on the basis of population? Have they accepted the principle that has been laid down by the Pay Commission?

SHRI M C SHAH The Public Service Commission?

MR CHAIRMAN: No, he means the Central Pay Commission

SHRI M C SHAH The Central Pay Commission, as I have stated once, placed Calcutta and Bombay in Class A and places of more than 5 lakhs population were placed in Class B and those with a lakh and more were placed in Class C and I have already replied to another question here how these A, B and C classes were considered after the census of 1951

SHRI B RATH: Is Government aware

MR CHAIRMAN No, next question Mr Kakkilaya

FORMATION OF KARNATAK STATE

*610 SHRI B V. KAKKILAYA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that serious unrest is growing among the people in Karnatak areas in connection with the delay in the formation of the Karnatak State; and

(b) if so, what steps Government propose to take to allay popular resentment?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B N. DATAR) (a) Government are aware that there is some agitation over the issue

PROF G RANGA Only some?

SHRI B N DATAR: Fairly considerable, if you like.

(b) I would invite attention to the recent speech made by the Prime Minister at Belgaum which has been fully reported in the Press. I have nothing to add to it.

SHRI B. V. KAKKILAYA: Are the Government aware that the steps taken in connection with the determination of the boundary between Andhra State and Mysore have led to increased resentment on the part of the Kannada people?

SHRI B. N. DATAR: No.

SHRI B. V. KAKKILAYA: Have Government received any representations including one from the Kannada Pradesh Congress Committee expressing resentment at the reference to the Boundary Commission only of the question of Bellary Taluka and not all the other border talukas?

SHRI B. N. DATAR: Government have received numerous representations from numerous parts of Karnatak.

SHRI S. N. MAZUMDAR: Are Government aware that the Prime Minister's statement has only aggravated the situation?

SHRI B. N. DATAR: No.

SHRI GOVINDA REDDY: Do Government intend to prolong this issue or do they intend to settle it soon?

SHRI B. N. DATAR: Government do propose to settle this issue and the Prime Minister's statement makes it very clear.

SHRI GOVINDA REDDY: The Prime Minister told us that a boundary commission will be appointed a year hence.

SHRI B. N. DATAR: It is not a boundary commission, but a commission, dealing with a number of points.

SHRI H. P. SAKSENA: Is it a fact that the question of no new linguistic province will be taken into consideration unless the result of the formation of the Andhra State has been found to be satisfactory?

SHRI B. N. DATAR: What the Prime Minister said was that the question regarding other linguistic provinces will be considered after the establishment of the Andhra State.

SHRI BASAPPA SHETTY: Is it a fact that 56 legislators out of 99 from Mysore presented a petition to the Prime Minister at the Hyderabad session of the Congress, demanding the early formation of the Karnatak State?

SHRI B. N. DATAR: Yes.

SHRI BASAPPA SHETTY: Are the Government aware that the Chief Minister of Mysore recently issued a statement wherein he has declared that he would welcome all the neighbouring areas which were willing to be merged with Mysore State?

SHRI B. N. DATAR: Government are aware of the change in the attitudes of the Mysore people and the Mysore Government.

SHRI B. V. KAKKILAYA: May I know why only the question of the Bellary taluka was referred to the boundary commission and not the whole question of the boundary between Andhra State and Mysore?

SHRI B. N. DATAR: Sir, this question here is about Karnatak and not about Bellary.

SHRI B. V. KAKKILAYA: Has not a representation been received by Government that not only the question of Bellary taluka but the whole question of the boundary between Andhra and Mysore should be gone into?

SHRI B. N. DATAR: We have received some representation.

MR. CHAIRMAN: The Question Hour is over.